

ITEM NO.23 Court 3 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3480/2020

(Arising out of impugned final judgment and order dated 24-07-2020 in BA No. 4041/2020 passed by the High Court Of Kerala At Ernakulam)

FATHIMA.A.S Petitioner(s)

VERSUS

THE STATE OF KERALA Respondent(s)

(FOR ADMISSION and I.R. and IA No.70590/2020-EXEMPTION FROM FILING O.T.)

(IA No. 70590/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 3459/2020 (II-B)

(FOR ADMISSION and I.R. and IA No.70041/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70042/2020-EXEMPTION FROM FILING O.T.)

Date : 07-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Renjith B. Marar, Adv.
Ms. Lakshmi N. Kaimal, AOR
Ms. Gayatri Verma, Adv.
Ms. Surabhi Santosh, Adv.

For Respondent(s) Mr. H. P. Raval, Sr. Adv.
Mr. Jishnu M. L., Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. G. Prakash, AOR

Ms. Anzu. K. Varkey, AOR

UPON hearing the counsel the Court made the following
O R D E R

We find no ground to interfere with the impugned order(s) passed by the High Court. The Special Leave Petitions are,

accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR